



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Legislation Section) Civil Secretariat
Srinagar/Jammu.

Notification
Srinagar, the 12th October, 2012.

SRO 335.-In exercise of the powers conferred by section 4-AA of the Salaries and Allowances of Members of the Jammu and Kashmir State Legislature Act, 1960 (Act No. XIX of 1960), the Governor is pleased to direct that in rule 3 of the Traveling Allowances (Members' of the Jammu and Kashmir State Legislature) Rules, 1999, the letters and figures "Rs. 50,000/-" shall be substituted by the letters and figures " ₹ 1,00,000/-".


By Order of the Governor.


Sd/-
(G. H. Tantray) IAS,
Secretary to Government,
Law, Justice and Parliamentary Affairs.

NO: LD (SL) 87/9.
Copy to the:-

Dated: 12 - 10 - 2012.

1. All Principal Secretary to Government.
2. Principal Secretary to the Hon'ble Chief Minister.
3. Principal Secretary to HE the Governor.
4. All Commissioner/Secretaries to Government.
5. Accountant General, J&K, Jammu/Srinagar.
6. Secretary, J&K Legislative Assembly/Council.
7. Officer on Special Duty/Special Assistant to the Hon'ble Ministers/Minister of State _____.
8. Private Secretary to the Hon'ble Speaker, J&K Legislative Assembly.
9. Private Secretary to the Hon'ble Deputy Chairman, J&K Legislative Council.
10. General Manager, Government Press, Jammu for publication in an extraordinary issue of Government Gazette. 150 printed copies may urgently be furnished to this Department.
11. SRO Section (w.7.s.c).


(Muzaffar Ahmad Wani)
Deputy Legal Remembrancer,
Department of Law, Justice and Parliamentary Affairs.


12.10.2012